

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

27

IA 175 of 2017 in C.P. No. 42/241-242/NCLT/AHM/2017

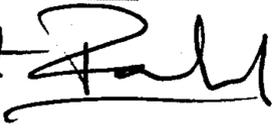
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.07.2017**

Name of the Company: Vadilal Marketing Pvt. Ltd.
V/s.
Vadilal Industries Ltd. & Ors.

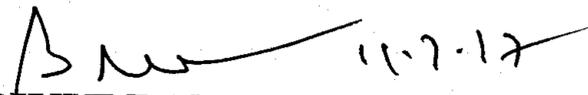
Section of the Companies Act: Section 241-242 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Raheel Patel	Advocate	Orig. Respondent	
2.	Parth Contractor	Adv.	Orig. Resp- No. 2, 4, 5	
3.	PAVAN S. GODIAWALA SANDEEP SINGHI	Advocates	Respondents	

ORDER

Learned Advocate Mr. Raheel Patel present for Applicant/ Original Respondent.
Learned Advocate Mr. Parth Contractor present for Original Respondents no. 2, 4
and 5. Learned Advocate Mr. Sandeep Singhi present for Original Respondents.
Learned Advocate Mr. Pavan Godiawala present for Original Respondents.

At request of Learned Counsel for Applicant, list the matter on 19.07.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 11th day of July, 2017.